

TILAIYA RESERVOIR OF D.V.C.

*933. **Shri Mohana Rao** : Will the Minister of Irrigation and Power be pleased to state :

(a) the acreage of the land reclaimed and offered to those owners whose lands were submerged by Tilaiya Reservoir, which still remains unaccepted by the displaced persons on the 1st February, 1956 ;

(b) how this land has been disposed of ;

(c) the number of houses in the four villages built for these displaced persons which still remain unoccupied (as on the 1st February, 1956) ;

(d) whether the Government of Bihar have accepted these lands and houses; and

(e) if so, on what terms?

The Deputy Minister of Irrigation and Power (Shri Hathi) : (a) 1,755 acres.

(b) The land was offered to Govt. of Bihar. They have taken over 661 acres so far. In regard to the remaining land, negotiations are in progress.

(c) 182.

(d) The Government of Bihar has accepted and taken over 118 houses. As regards the balance, the question of their being taken over by the Government of Bihar is under consideration. The position in regard to land has been given in reply to part (b).

(e) At the local market rates.

Shri Mohana Rao : May I know why these houses have been refused by the Bihar Government, and how much money has been invested on these houses?

Shri Hathi : The DVC constructed 343 houses, as desired by the persons who had to be displaced. Out of these, they occupied nearly 182 houses. The others refuse to occupy. They wanted cash compensation, and cash compensation was given to them. Therefore, these houses are lying unoccupied and are now being utilised by the Bihar Government.

Shrimati Renu Chakravartty : Is it a fact that in some of these villages, one of the reasons why they finally wanted to opt for cash compensation was that the land was very dry and there was no water available for irrigation?

Shri Hathi : I was replying to the question with regard to the houses. The hon. Member now wants to know about why land was not occupied. There were some complaints to the effect that the land given to them was not of the same fertility as the land they lost. We are examining as to whether it was a fact or not. But they have been given cash compensation.

Shrimati Renu Chakravartty : What is the total amount spent in the building of these houses plus the acquiring of these lands and how much has up to date been realised from sale and transfer to the Bihar Government.

Shri Hathi : The total cost incurred would be about Rs. 11,22,135 and the price which the Bihar Government is offering is about Rs. 8,58,000. But it is not finalised.

EXPORT PROMOTION COUNCIL FOR HIDES AND SKINS

*934. **Shri Gadilingana Gowd** : Will the Minister of Commerce and Industry be pleased to refer to the reply given to the last supplementary raised on Starred Question No. 152 on the 24th November, 1955 and state :

(a) when the proposed Export Promotion Council for Hides and Skins will be set up; and

(b) where it will be located?

The Minister of Commerce (Shri Karmarkar) : (a) and (b). An Export Promotion Council for tanned hides and skins, leather goods and tannery by-products is expected to be set up with headquarters at Madras, by the end of May or the beginning of June, 1956.

Shri Gadilingana Gowd : May I know if Government will take up the question of giving representation to

the village tanning industries in the Export Promotion Council that is to be constituted?

Shri Karmarkar : The function of the Export Promotion Council is to promote exports. This question is related to the Constitution of the Export Promotion Council.

COAL COMMISSIONER'S OFFICE

***938. Shri Subodh Hasda :** Will the Minister of Production be pleased to state :

(a) whether there is any proposal to shift the Coal Production and Development Commissioner's Office from Calcutta to Ranchi ;

(b) the main considerations for the proposed shift; and

(c) whether the Coal Organisation Employees Association have protested against this proposal and submitted a memorandum to Government in this connection?

The Deputy Minister of Production (Shri Satish Chandra) : (a) Yes.

(b) For effective supervision of the existing collieries and the new collieries proposed to be established in Korba, Karanpura, Jhilimilli, Bishampur etc. it is necessary that the Coal Production and Development Commissioner should have his headquarters at some central place from which access would be easy to both the existing and proposed collieries.

(c) Yes.

Shri Subodh Hasda : May I know whether the Government of India have considered the memorandum that has been submitted by the Employees' Association?

Shri Satish Chandra : A memorandum has recently been received. The representatives of the staff have asked for an interview with the Minister. The Minister has asked them to come to Delhi.

2-74 Lok Sabha.

Shri Subodh Hasda : May I know whether the Chief Minister of West Bengal intimated the difficulties that would arise as a result of this shift?

Shri Satish Chandra : I am not aware of any letter from the Chief Minister of West Bengal.

MANUFACTURE OF SUGAR PLANTS

***944. Shri Gadilingana Gowd :** Will the Minister of Commerce and Industry be pleased to state :

(a) whether Czechoslovakia has reached a tentative agreement with a Bombay firm for the manufacture of sugar plants; and

(b) if so, whether the Union Government have accorded their formal approval to this agreement?

The Minister of Industries (Shri Kanungo) : (a) We understand that the agreement is between a Bombay firm and Czech Foreign Trade Corporation for export of complete industrial plants.

(b) No, Sir. We have not yet received their formal agreement.

SHORT NOTICE QUESTIONS AND ANSWERS

DETENTION OF HINDUS IN PAKISTAN

S.N.Q. No. 6. Shri Shree Narayan Das : Will the Prime Minister be pleased to state :

(a) Whether it is a fact that some Hindus, who had been granted visas for coming to India by the Indian High Commissioner in Pakistan, were stopped at the Pakistan border on the 18th March, 1956, and were not allowed to come to India by the Pakistan authorities;

(b) If so, the conditions under which it was done and the reasons therefor ;

(c) whether the Government have made any enquiry regarding this; and

(d) if so, the result thereof?